

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

TCP. No. 02/NCLT/MAH/2015

IA. No.

CORAM:

Present:

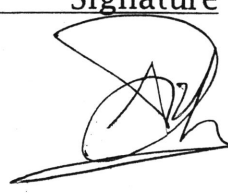
SHRI. B. S. V. PRAKASH KUMAR
MEMBER (J)

SHRI. V. NALLASENAPATHY
MEMBER (J)

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2017

NAME OF THE PARTIES: Mr. Vishnubhai Patel
V/s.
M/s. Kotak Mahindra Bank Ltd.

Section of the Companies Act: 111, 111A of the Companies Act, 1956 and
58,59 of the Companies Act, 2013.

Sr. No.	Name	Designation	Signature
1.	AKHILESHWAR SHARMA i/b Ashwin Ankhad & Associates	Adv. for Respondent No. 1 & 2	

Order

CP Nos. 02/58,59/CLB/MB/MAH/2015

The Respondent Counsel present, none present for the Petitioner side.

On looking at the Attendance file, it is evident that this Bench already gave
time on 6.12.2016 for filing rejoinder within one week, again the matter came on
Board on 16.12.2016, at their request, this Bench listed to today.

Today neither the rejoinder has come nor the Petitioner side is present,
henceforth, the Petitioner is called absent and this Petition is dismissed for default.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)